

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 670/88

P H Gidwani
29/1 Housing Board
Pimpri Colony; Pune 17

Applicant

V/s.

Union of India through
Secretary, Min. of Defence
New Delhi & another

Respondents

Coram: Hon. Shri M Y Priolkar, Member(A)
Hon. Mrs. Lakshmi Swaminathan, Member(J)

APPEARANCE:

Mr. R C Rawalani
counsel for applicant
Mr. P M Pradhan
counsel for respondents

ORAL JUDGMENT:
(Per: M Y Priolkar, Member[A])

DATED: 23.9.93

The main prayer in this application was for a direction to the respondents to take back the applicant on duty. Learned counsel for the applicant states to day that after a disciplinary inquiry the applicant was removed from service but in pursuance of the order from the Tribunal he was reinstated and still continues in service. Learned counsel therefore seeks permission to withdraw this application. Mr. Pradhan, has no objection.

OA NO.670/88 is disposed of as withdrawn at the request of the applicant. No order as to costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member(J)

M Y Priolkar
(M Y Priolkar)
Member(A)